

(4)

F. No. 15-15/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-15/2020

Subject: Information sought under RTI Act, 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. Utsav Patel , (No.DOREV/R/E/20/00905/3, dated 01.05.2020 **received from U.S./CPIO Ministry of finance Department of Revenue** in this office on 28.05.2020, under RTI Act 2005, the information received from **Administration** containing 01 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs.nil (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

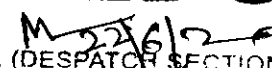

CPIO
CESTAT, New Delhi
Dated:19.06.2020

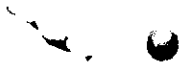
To,

Sh.Utsav Patel
A-8, Gokul Appartment
Opp. Akhbarnagar BRTD Bus Stand,
Nava Vadaj. Pin: 380013.

Copy to: Sh.Bhowmick,
U.S.to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.

d/i

ISSUED ON

SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066



(3)

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्कउत्पादशुल्कएवंसेवाकरअपीलीयअधिकरण, पश्चिमीखण्ड -२, रामकृष्णपुरम, नईदिल्ली66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 15.6.2020
I.D. No. 15-15/2020

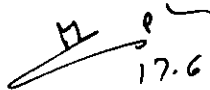
ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh. Utsav Patel Ref. (F. No. DOREV/R/E/20/00905/3 dated 1.5.2020) received by transfer from Under Secretary Ad.1C letter dated 4.6.2020 in CPIO I.D. No. 15-15/2020 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point 1 to 2- The requisite information does not pertain to CESTAT.


17.6.20
(Assistant Registrar)
CESTAT New Delhi

To

✓
CPIO/Accounts Officer, CESTAT, New Delhi



(2)

F. No. 15-15/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-15/2020

Subject: Information sought under RTI Act, 2005.
Sir/Madam,

Please refer to RTI application of Shri/Smt. Utsav Patel, (No.DOREV/R/E/20/00905/3, dated 01.05.2020 received from U.S./CPIO Ministry of Finance Department of Revenue in this office on 28.05.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-15/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 16.06.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.

CPIO
CESTAT New Delhi

For Compliance to:

1. **Asstt. Registrar (Admn.Section)**

Copy to: (For Information)

1. Sh.Utsav Patel
A-8,Gokul Appartment,
Opp.Akhbarnagar BRTD Bus Stand,
Nava Vadaj, Pin:-380013.
2. Sh.Bhowmick,
U.S.to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.

[Signature]
3.6.2020

ISSUED ON
MS/6/20
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

2

I.O. 15-15/2020

①

RTI MATTER

फॉ. सं./F.No.R-20011/85/2020-CA Cell
भारत सरकार/Government of India
वित्त मंत्रालय/Ministry of Finance
राजस्व विभाग/Department of Revenue
सक्षम प्राधिकारी सेल/Competent Authority Cell

North Block, New Delhi
Dated 19 May, 2020

To

1. The CPIO, O/o Competent Authority & Administrator, Delhi.
2. The CPIO, O/o Competent Authority & Administrator, Mumbai.
3. The CPIO, O/o Competent Authority & Administrator, Chennai.
4. The CPIO, O/o Competent Authority & Administrator, Kolkata.
5. The CPIO, Appellate Tribunal, New Delhi.
6. The CPIO, ITSC, New Delhi
7. The CPIO, C&CESC, New Delhi
8. The CPIO, AAR, New Delhi
9. The CPIO, CESTAT, New Delhi

Subject:- Transfer of an online RTI Application (reg no. DOREV/R/E/20/ 00905/3) dated 01.05.2020 of Sh. Utsav patel, Gujarat under the RTI Act, 2005- reg

Sir,

Please find enclosed an online RTI Application dated 01.05.2020 of Sh. Utsav patel, Gujarat received on 19.05.2020.

2. Since the subject matter in the RTI application dated 01.05.2020 pertains to your office, the RTI application is transferred under section 6(3) of the RTI Act, 2005. You are requested to send the reply directly to the applicant and a copy of the same may also be endorsed to this cell for information.

Encl: As above

Yours faithfully,

(S. Bhowmick)

Under Secretary & CPIO (AD.1C Branch)

Tel.No.23095369

Ashwini

Contd

RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) :	DOREV/R/E/20/00905/3	Date of Receipt (प्राप्ति की तारीख) :	01/05/2020
Type of Receipt (रसीद का प्रकार) :	Online Receipt	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	UTSAV PATEL	Gender (लिंग) :	Male
Address (पता) :	A-8, GOKUL APPARTMENT, OPP. AKHBARNAGAR BRTS BUS STAND, NAVA VADAJ, Pin:380013		
State (राज्य) :	Gujarat	Country (देश) :	India
Phone Number (फोन नंबर) :	+91-9725603915	Mobile Number (मोबाईल नंबर) :	+91-9725603915
Email-ID (ईमेल-आईडी) :	utsav21989@gmail.com		
Status (स्थिति)(Rural/Urban) :	Urban	Education Status :	Graduate
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता) :	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by Department of Revenue) (original recipient)	Mode of Payment (भुगतान का प्रकार) :	Payment Gateway
Does it concern the life or Liberty of a Person? (क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?) :	No(Normal)	Request Pertains to (अनुरोध निम्नलिखित संबंधित है) :	S.Bhomick US(AD.IC)
Information Sought (जानकारी मांगी) :	<p>1. Certified Copy of OM/Circular/Guidelines etc., issued by Department of Revenue, MOF or its attached/subordinate offices, regarding Additional Post Allowance subsequent to recommendation/implementation of 7th Central Pay Commission.</p> <p>2. Certified Copy of Additional Post Allowance Sanction Order, if any, issued by Department of Revenue or its attached/subordinate offices from 1st July, 2017</p>		
Original RTI Text (मूल आरटीआई पाठ) :	<p>1. Certified Copy of OM/Circular/Guidelines etc., issued by Department of Revenue, MOF or its attached/subordinate offices, regarding Additional Post Allowance subsequent to recommendation/implementation of 7th Central Pay Commission.</p> <p>2. Certified Copy of Additional Post Allowance Sanction Order, if any, issued by Department of Revenue or its attached/subordinate offices from 1st July, 2017</p>		
<input type="button" value="Print"/> <input type="button" value="Save"/> <input type="button" value="Close"/>			